

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 551/MP/2020**

**Subject:** Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the Detailed Procedure for Grant of Connectivity to Projects based on Renewable Sources to Inter-State Transmission System seeking relaxation of time period stipulated under Clause 11.2 of the Detailed Procedure and attendant Forms and Agreements for construction of dedicated transmission line and associated pooling substation.

**Date of Hearing:** 13.1.2022

**Coram:** Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri P.K. Singh, Member

**Petitioner:** Avikaran Solar India Private Limited (AS IPL)

**Respondents:** Power Grid Corporation of India Limited (PGCIL)

**Parties Present:** Shri Saahil Kaul, Advocate, AS IPL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Tushar Mathur, Advocate, PGCIL  
Ms. Soumya Singh, Advocate, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the arguing counsel in the matter is not available as he is unwell and requested for adjournment. He further submitted that the Respondent has been informed about it and has no objection in this regard. Accordingly, the Commission adjourned the petition.
3. CTUIL is directed to submit the information as per the Table attached on affidavit by 30.1.2022 with a copy to the Petitioner and PGCIL.
4. The Petition shall be listed for hearing in due course for which separate notice will be served.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)



Petition No.	SCOD of Generation Project as per PPA	Extended SCOD of Generation Project, if any	Actual COD of Generation Project	Start date of Connectivity	LTA start date as per LTAA & LTA on existing system or through augmentation	LTA extended, if any	Schedule for completion of ATS	Actual COD of ATS	Status of LTA (operational/ relinquished, in part or full)	Whether CTUIL raised bill during the period of mismatch between COD of Generation & ATS	Remarks

